

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:852
ANSWERED ON:27.07.2000
VIOLATION OF FINANCIAL REGULATIONS BY STATION HQ CHANDIMANDIR
RAGHUNATH JHA

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Station Headquarter Chandimandir paid Rs. 21.30 crore to IOC in violation of the provisions of Financial Regulations during 1994- 1995 to avoid surrender of funds;
- (b) whether the matter has since been enquired into and responsibility fixed;
- (c) if not, the reasons therefor and the action the Government propose to take now; and
- (d) the steps being taken to tone up the working of the defence establishments where irregularities, one after the other, are taking place unabatedly?

Answer

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

(a) A sum of Rs. 100 Crores was allocated to HQ Western Command during the financial year 1994 – 95 towards expenditure on fuel, oil and lubricants. This amount was subsequently, sub allocated by Head Quarter (HQ) Western Command to formations under its control. Station HQ Chandimandir was allocated Rs. 2 Crores only during 1994-95 as a budgetary allocation towards expenditure on fuel, oil and lubricants. Hence payment of Rs. 21.30 crores to Indian Oil Corporation during 1994-95 was not possible.

(b) to (d) : In view of (a) above, the question does not arise.